

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:2789
ANSWERED ON:14.03.2011
IMPORT OF SCRAP METALS
Punia Shri P.L.

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) the details of various scrap metals being imported alongwith the names of countries;
- (b) whether the Government proposes to restrict such import to the minimum;
- (c) if so, the details thereof;
- (d) whether the pollution caused by use of Uranium-based weapons by neighbouring countries is spreading diseases in the country;
- (e) if so, the details thereof; and
- (f) the steps taken by the Government in this regard?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH)

(a) to (c): The Ministry of Environment and Forests has notified the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008, for proper management and handling of hazardous wastes. As per these rules, metal scrap listed in Schedule III (Part D) can be imported in the country without any license or restriction by the actual user and by registered traders on behalf of the actual users. Metal scrap listed in Schedule III Part (B) can be imported after permission from this Ministry or from Directorate General Foreign Trade or from both.

(d) to (f): The aforesaid rules are not applicable to radioactive waste which are covered under the provisions of the Atomic Energy Act, 1962 and rules made there under.